

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 1029 of 2020

IN THE MATTER OF:

Amit Suresh Bhatnagar

...Appellant

Versus

Bhuvan Madan

...Respondent

Present:

For Appellant: Mr. Manu Aggarwal and Ms. Ankita Bansal, Advocates.

For Respondent: Mr. Ravi Sharma, Advocate.

O R D E R
(Through Virtual Mode)

21.01.2021: Mr. Ravi Sharma, Advocate appears on behalf of Respondent. It has been pointed out that copy of appeal paper book has not been provided to him. Mr. Manu Aggarwal, learned counsel for the Appellant may provide complete set of appeal paper book to learned counsel for the Appellant during course of the day. Learned counsel for the Respondent may file reply affidavit alongwith his vakalatnama within two weeks. Rejoinder, if any, may be filed by the Appellant within two weeks thereof. Short written submissions, not exceeding three pages, supported by compilation of relevant judgments, may also be filed by the parties alongwith the pleadings.

Post the appeal 'for admission (after notice)' on **24th February, 2021.**

[Justice Bansi Lal Bhat]
Acting Chairperson

[Kanthi Narahari]
Member (Technical)

[Dr. Alok Srivastava]
Member (Technical)

am/gc